

ITEM NO.6

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15745/2018

(Arising out of impugned final judgment and order dated 18-05-2018 in SA No. 137/2018 passed by the High Court of Judicature At Allahabad)

SATYA PRAKASH DUBEY

Petitioner(s)

VERSUS

THE DEPUTY DIRECTOR OF EDUCATION & ORS.

Respondent(s)

Date : 22-06-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MS. JUSTICE INDU MALHOTRA  
(VACATION BENCH)

For Petitioner(s) Mr. Pallav Shishodia, Sr. Adv.  
Mr. Manoj K. Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

In the meanwhile, there shall be interim stay of the operation of impugned judgment.

(SUSHIL KUMAR RAKHEJA)  
COURT MASTER (SH)

(RAJINDER KAUR)  
BRANCH OFFICER